(c) and (d) As regards (i) above, the Railway Administration sent an interim reply on 11-870 and is examining the request for a meeting.

As regards (i), it has already been examined and it 1 as not been possible to accept the same.

ELECTION EXPENSES

SHRI \. P. CHATTERJEE : SHRI NIREN GHOSH : SHRI MONORANJAN ROY : SHRI K. P. SUBRAMANIA MKtfON :

Will the Mi lister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether Jovernment's attention has been drawn to the Supreme Court judgement in the e ection case of Shri R. K. Birla to the effi ct that the law relating to election expens s and the relevant provisions by and lai ge is in-effective in controlling election expenses; and

(b) if so, the reaction of Government thereto?

THE MINIS TER OF STATE IN THE MINISTRY (iF LAW AND IN THE DEPARTMEN T OF SOCIAL WELFARE (SHRI JAGAI NATH RAO) : (a) Yes, Sir.

(b) The Elec ion Commission has made a number of r& ontmendations for amendments to the E ection Law. These recommendations *irJe alia* include amendments to the Chaptei relating to election expenses with a iew to make elections less expensive and ilso for eliminating the chances of the \u00ed uious courrupt practices. In compliance with the assurance given to Parliament, arrangements are under way for referring the question of amendments to Electi >n Law to a Joint Committee of the I ouses for examination and report. Any dei ision in this behalf would depend upon tli outcome of the deliberations in that Committee.

DATA OF CLOS; D MILLS IN WEST BENGAL

£9f. SHRI A. P. CHATTERJEE : SHRI MIREN GHOSH : SHRI MONORANJAN ROY :

Will the Mnister of INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE be pit ised to state : (a) what is the number of closed mills' the period of closure, and the number o workers involved in West Bengal as on the 13th October, 1970:

to Ouestions

(b) what are the reasons for the closure of the mills.

(c) whether Government have taken any steps to reopen these closed mills;

(d) if so, the details of such steps taken and the results thereof; and

(e) if no steps have been taken by Government so far, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVE-LOPMENT AND INTERNAL TRADE (SHRI M. R. KRISHNA) : (a) The Government of West Bengal have informed that upto early June this year, the number of closed factories, during the preceding 34 years, was 165 involving 22,481 employees.

(b) The main reasons for the closure of Mills in West Bengal are (a) Uneconomic operation and continuing loss, (b) want of finances and of raw materials (c) strained labour management relations and (d) managerial inefficiency.

(c) and (d) Some of the various steps taken by the Government to reopen the closed mills are as follows :

(i) The Industrial Development Bank of India has constituted a regional committee at Calcutta for the Eastern Region to guide and advise the regional office for sanction of financial assistance. The regional office has been given powers to deal with requests for refinance or direct financial assistance up to Rs. 20 lakhs.

(ii) The IDBI would provide special technical/or financial assistance to cases sponsored by the banks or financial institution for such assistance.

(iii) The Industrial Development Bank is drafting a Memorandum and Articles of Association of the proposed industrial reconstruction corporation and is taking care of the various administrative arrangements and legal formalities.

(iv) In the cases where the period of closure is at least six months as on 1-8-70 and one of the main reasons of closure is financial difficulty the State Government have declared. t9

provide the following concessions subject to the reopening of closed units by 31-12-70:—

(a) In making purchases for the Government, preference will be given to industries located in West Bengal.

(b) 15 per cent price preference will be given for all state purchases from small industries sector.

(c) Sales tax paid on raw materials purchased or on finished products produced, by a new unit may be refunded by way of loan, subject to a maximum of 8 per cent of the paid-up equity capital per annum, for a period of five years. This loan will be interest free if repayment is made in five annual instalments at the end of 15 yeais and will be admissible to units paying at least Rs. 25,000/- per annum as Sales tax.

(d) Sales tax and Entry tax, if any, leviable on capital equipment, acquired by a new unit on 01 after 1-4-70 and before 31-3-72, will be refunded.

(e) Octroi or Entry tax leviable on 1 aw materials imported direct will be refunded.

(v) Government are making every effort to settle labour-management problems. From 20-3-70 to 28-5-70, 7 lockouts, involving 11725 workmen, were settled and 7 closed units involving 3803 were reopened.

(vi) Government is also actively engaged in removing raw material scarcity in the State. One of the measures adopted by the Government, for this purpose, is the liberal import policy declared by the Government whereby small and medium scale units can import raw material upto 50% of their consumption dining the year 1969.

(e) Does not arise.

FRAUD IN 'B' POWER HOUSE SIDING AT HARDUAGANJ STATION

995. SHRI J. P. YADAV : Will the Minister of RAILWAYS be pleased to state :

(a) whether a case of fraud involving over Rs. 30,000 in 'B' Power House Siding at Harduaganj Station of Allahabad Division relating to demurrage charges during July, 1970 has been brought to (he notice of Government; (b) if so, who are the officers responsible and the action taken against them and if no action has been taken the reasons therefor;

to Questions

(c) the number of complaints received by Government in regard to above fraud case;

(d) whether any action has been taken to seize the relevant records to safeguard the interest of the Railways; and

(e) if not, the reasons therefor ?

THE MINISTER OF RAILWAYS (SHRI GULAZARILAL NANDA): (a) to (c) Two complaints have recently been received alleging commission of fraud in the matter of demurrage charges recoverable in respect of wagons for the 'B' Power House siding at Harduaganj during July 1970. The complaints are under enquiry. Irregularities, if any, and the officials responsible therefor will be known only on completion of enquiries.

(d) Records relevant for the purpose of enquiry have been secured.

(e) Does not arise in view of reply to part (d) above.

REMOVAL OF CHAIRMAN, HEAVY ELE-CTRICALS BHOPAJ.

996. SHRI K. L. N. PRASAD : Will the Minister of INDUSTRIAL DEVE LOPMENT AND INTERNAL TRADE be pleased to state :

(a) whether it is a fact that the Chairman of the Heavy Electricals Plant at Bhopal has been removed from office; and

(b) if so, what are the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DE-VELOPMENT AND INTERNAL TRADE (SHRI M. R. KRISHNA) : (a) No, Sir.

(b) Does not arise.

ELEVEN-POINT PROGRAMME FOR RAIL-WAYS

997. SHRI K. L. N. PRASAD : Will the Minister of RAILWAYS be pleased to state :

(a) whether he had called a meeting of high officials of the Railways on the 7th June, 1970 to discuss the Eleven Point Programme for effecting improvement in the Railways;